

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.404**  
**New IA/3483/ND/2024 IN IB/225/ND/2024**

**IN THE MATTER OF:**

Central Bank Of India	...	Applicant
Versus		
Vandana Kapoor	...	Respondent

**Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/RP : Mr. Atul Sharma, Adv.  
Central Bank Of India : Mr. D. Bhattacharya, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3483/ND/2024**

Mr. Atul Sharma, Learned Counsel for the Resolution Professional is present through video-conferencing. Mr. D. Bhattacharya, Learned Counsel for the applicant is present physically. This is an application to take on record the Report of the Resolution Professional under Section 99 of the Insolvency & Bankruptcy Code, 2016. Learned Counsel for the applicant is present physically. No representation on behalf of the respondent. Issue notice to the respondent. One week's time is granted to the respondent to file reply on receipt of copy of the Resolution Professional's Report. List this matter on 05.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**